

ITEM NO.12 Court 10 (Video Conferencing)

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16519/2019

(Arising out of impugned final judgment and order dated 14-12-2018  
in APD No. 494/2014 passed by the High Court At Calcutta)

INDIAN OIL CORPORATION LTD.

Petitioner(s)

VERSUS

SUDERA REALTY PRIVATE LIMITED

Respondent(s)

(IA No. 165799/2019 - AMENDMENT IN CAUSE TITLE  
IA No. 100160/2019 - CONDONATION OF DELAY IN FILING  
IA No. 100162/2019 - CONDONATION OF DELAY IN REFILING / CURING  
THE DEFECTS  
IA No. 114577/2019 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 16517/2019 (XVI)

FOR AMENDMENT IN CAUSE TITLE ON IA 165805/2019

IA No. 165805/2019 - AMENDMENT IN CAUSE TITLE

IA No. 100336/2019 - CONDONATION OF DELAY IN FILING

IA No. 100337/2019 - CONDONATION OF DELAY IN REFILING / CURING THE  
DEFECTSIA No. 114580/2019 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 07-10-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mrs. Madhavi Dewan, ASG  
Mrs, Priya Puri, AOR  
Mr. Sharad Puri, Adv  
Mr. Yati Sharma, Adv  
Mr. Ranjay Dubey, Adv  
Mr. Sanchit Garga, Adv

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Nakul Dewan, Sr. Adv.  
Mr. Ejaz Maqbool, AOR  
Mr. Avishkar Singhvi, Adv.  
Ms. Nooreen Sarna, Adv.  
Mr. Saif Zia, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Hearing concluded.

Judgment reserved.

The parties may file written submissions within a period of  
one week.

(JAGDISH KUMAR)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER